

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1775  
ANSWERED ON 07.08.2024**

**Online coaching centres**

**1775. Dr. Dharmasthala Veerendra Heggade:**

Will the Minister of *Education* be pleased to state:

- (a) whether Government has prepared any Guidelines for Regulation of Coaching Centers in the country and if so, the details thereof;
- (b) whether these guidelines are also applicable for Online Coaching Centers and if so, the details thereof;
- (c) whether a number of Coaching Centers are misleading the students by making false claims regarding success rates or the number of selections;
- (d) whether some of the Coaching Centers are also misleading the students by deliberately concealing important information with respect to various selected candidates; and
- (e) if so, the details thereof and the action taken by Government against such Centers?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(DR. SUKANTA MAJUMDAR)**

(a) to (e): Keeping in view the growth in number of unregulated private coaching centers in the country in the absence of any laid down policy or regulation; instances of such centers charging exorbitant fees from students; undue stress on students resulting in students committing suicides and many other malpractices being adopted by these centres, Ministry of Education has circulated a Guidelines for Regulation of Coaching Center to States/UTs on 16.01.2024 for consideration by way of appropriate legal framework. The Guidelines for Regulation of Coaching Center inter-alia provides that no coaching center shall publish or cause to be published or take part in the publication of any misleading advertisement relating to any claim, directly or indirectly, of quality of coaching or the facilities offered therein or the result procured by such coaching center or the student who attended such class.

The guidelines also provides that the fee charged for courses / curriculum shall be fair and reasonable; under no circumstances the fee shall be increased during the currency of the course; easy exit policy and refund of fee on pro-rata basis; coaching classes for those students who are also studying in institutions / schools shall not be conducted during their institutions / schools' hours so that their regular attendance in such institutions / schools remains unaffected and also to avoid dummy schools. The guidelines, further stipulate continuous monitoring of activities of the coaching centers; introducing a complaint mechanism and disposal thereof; penalties; process for cancellation of registration and appeals etc.

As informed by Department of Consumer Affairs, the Central Consumer Protection Authority (CCPA) has imposed penalty on 14 coaching institutes for making misleading advertisements and directed them to discontinue such advertisements.